

(v) The Indian Forest Service (Cadre) Amendment Rules, 1972, published in Notification No. G.S.R. 315 in Gazette of India dated the 18th March, 1972.

(b) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (iv) above. [Placed in Library See. No. LT—1650/72.]

**NORTH-EASTERN AREAS REORGANISATION
(REMOVAL OF DIFFICULTIES) ORDER
NO. 1, BORDER SECURITY FORCE
LEAVE RULES AND NOTIFICA.
TIONS UNDER INTER-STATE
CORPORATIONS ACT**

SHRI K. C. PANT : I beg to lay on the Table—

(1) A copy of the North-Eastern Areas Reorganisation (Removal of Difficulties) Order No. 1 (Hindi and English versions) published in Notification No. S.O. 216(E) in Gazette of India dated the 21st March, 1972, under sub-section (2) of section 87 of the North-Eastern Areas (Reorganisation) Act, 1971. [Placed in Library. See No. LT—1651/72.]

(2) (i) A copy of the Border Security Force Leave Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1313 in Gazette of India dated the 11th September, 1971, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT—1652/72.]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—

(i) The Administrator-General,
Punjab (Reorganisation)

Order, 1972, published in Notification No. S. O. 221(E) in Gazette of India dated the 22nd March, 1972.

(ii) The Official Trustees, Punjab (Reorganisation) Order, 1972, published in Notification No. S. O. 222(E) in Gazette of India dated the 22nd March, 1972. [Placed in Library. See No. LT—1653/72.]

**KEROSENE (FIXATION OF CEILING PRICES)
AMDT. ORDER**

**THE DEPUTY MINISTER IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS (SHRI DALBIR SINGH)** :
I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 195(E) in Gazette of India dated the 17th March, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1654/72.]

12.57 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its Sitting held on the 3rd April, 1972 has passed the enclosed motion referring the Homoeopathy Central Council Bill, 1971 to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

Motion

“That the Bill to provide for the constitution of a Central Council of Homoeopathy and the maintenance of a Central Register of Homoeopathy and for matters connected therewith be referred to a joint Committee of the Houses consisting of 45 members; 15 members from this House, namely: